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शुक्रवार, जुलै ७, १९७८/आषाढ १६, शके १९००

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 7th July 1978;—

L. A. BILL No. XXVIII OF 1978.

A BILL

further to amend the Land Acquisition Act, 1894, in its application to the State of Maharashtra.

Act I
of 1894. WHEREAS, it is expedient further to amend the Land Acquisition Act, 1894, in its application to the State of Maharashtra for the purposes hereinafter appearing; It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Land Acquisition (Maharashtra Amendment) Act, 1978. Short title.

Insertion of
section 16A
in Act I of
1894.

2. After section 16 of the Land Acquisition Act, 1894 in its application to the State of Maharashtra the following section shall be inserted, namely:—

16A. (a) Where a person has become landless or homeless or has lost his occupation by acquisition of his property by its inclusion in the award declared under section 11, the State Government, any public authority or undertaking or a company for whose purposes such land was acquired, shall rehabilitate such person to the possible extent, by providing him with a suitable land for farming, or for his home or for his occupation; or by providing him or at least one of his family member with a suitable job in its enterprise.

(b) The State Government or public authority or undertaking or a company for whom the land was acquired, shall carry out the mandate, preferably at the time of declaration of award under section 11 or within a maximum period of one year from the date of declaration of such award and at any rate, not beyond it.

STATEMENT OF OBJECTS AND REASONS.

Under successive national and State plans of development, lands are being acquired on large-scale for the purposes of making new developments. These acquisition proceedings result in uprooting of large number of families from their farms, homes and occupation. Making compensation in cash under the provisions of the Land Acquisition Act does not solve the problems of their rehabilitation. The problems have now become aggravated and they create tensions in social life. Now-a-days new concepts of planning have accepted rehabilitation of such persons as social need. And in order to give expression to the fulfilment of this need this amendment is proposed.

Bombay, dated the 30th June, 1978.

SHRI P. B. SAMANT,
Member-in-charge.

Bombay, dated the 7th July, 1978.

G. S. NANDE,
Secretary,
Maharashtra Legislative Assembly.